

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A.2197/91

Date of decision: 23.12.92

R.G.Jindal

.. Applicant.

versus

Union of India
& others

.. Respondents.

Sh.G.D.Bhandari

.. Counsel for the applicant.

Sh.J.C.Madaan with Sh.P.P. Khurana .. Counsel for the respondent

CORAM:

The Hon'ble Sh.Justice Ram Pal Singh, Vice Chairman(J).

The Hon'ble Sh.I.K.Rasgotra, Member(A).

J U D G E M E N T (ORAL)

Both the counsels are heard finally. We have perused the record. An amended chargesheet has been filed against the applicant, according to Sh.J.C.Madaan, the learned counsel for the respondents, which is going on. Ld. counsel for the respondents contends that they have not been able to conclude the enquiry for the last two years. After hearing both the parties we are of the view that the respondents should conclude the enquiry as early as possible preferably within a period of four months from the date of receipt of this order. But the interim order passed by the Tribunal with regard to the applicant shall not be vacated that is the applicant shall continue in the residential quarter till the appeal is decided by the respondents, if filed by the applicant against adverse orders passed by the disciplinary authority. With this order the O.A. is disposed of. If the applicant is aggrieved he can file a fresh O.A. In the meanwhile the applicant shall pay the normal licence fee for his occupation.

of the government accommodation.

Dilbagh Singh
(I.K.RASGOTRA)

MEMBER(A)

Ram Pal Singh
(RAM PAL SINGH)
VICE CHAIRMAN(J)